

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 199/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh

2. Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th February 2018, 10.30 A.M

Name of the Company		SKP Cargo Movers -Vs- Simplex Infrastructure Ltd.		
Under Section		9 IBC		
SI.	Name & Designation of Authorized		Appearing on behalf of	Signature with
No.	Representative (	IN CAPITAL LETTERS)		date
ANANY A CHATTERJEE			Respondent/ Corporate Debtor	Adv 8,2.2017

Mr. Nicery Sery upsta, D Mrs. Smart Agamend & Adm. Mrs. Povja Shukla.

Pchihoner.

2/2/2012.

## ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with the Board Resolution and reply. Prayer is allowed. Vakalatnama along with the Board Resolution may be filed within 3 days.

Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 12/03/2018 for admission.

Sd

(Jinan K.R.) Member (J) Sd

(V.P.Singh) Member (J)